



**KARNATAKA LEGISLATIVE ASSEMBLY**

**SIXTEENTH LEGISLATIVE ASSEMBLY**

**SIXTH SESSION**

**THE KARNATAKA STAMP (AMENDMENT) BILL, 2025**

**(LA Bill No. 12 of 2025)**

A Bill further to amend the Karnataka Stamp Act, 1957.

Whereas it is expedient further to amend the Karnataka Stamp Act, 1957 (Karnataka Act 34 of 1957), for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy sixth year of the Republic of India as follows:-

**1. Short title and commencement.**— (1) This Act may be called the Karnataka Stamp (Amendment) Act, 2025.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

**2. Amendment of section 2.**— In the Karnataka Stamp Act, 1957, (Karnataka Act 34 of 1957) (hereinafter referred to as the Principal Act), in section 2, in sub-section (1),-

(i) in clause (e), after the words “instrument bears impressed stamp” the words “or digital e-stamp”, shall be inserted;

(ii) for clause (f) the following shall be substituted, namely:-

“(f) “executed” and “execution”, used with reference to instruments, mean “signed” and “signature” and also includes electronic signature within the meaning as defined in the Information Technology Act, 2000 (Central Act 21 of 2000).”; and

(iii) in clause (h),-

(a) sub-clause (i) shall be omitted; and

(b) in sub-clause (ii), after the words “a certificate or endorsement” the words “generated electronically with digital signature and” shall be inserted.

**3. Amendment of section 10.**— In the Principal Act, in section 10, after sub-section (3), the following shall be inserted, namely:-

“(4) Subject to the rules made under sub-sections (1), (2) and (3), the State Government in this behalf, may prescribe the procedure for the payment of Stamp Duty by electronic means to the Government Treasury and for indicating such payment of Stamp Duty for the instrument.”

**4. Omission of section 10-A.**— In the Principal Act, section 10-A shall be omitted.

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## **STATEMENT OF OBJECTS AND REASONS**

It is considered necessary to amend the Karnataka Stamp Act, 1957 (Karnataka Act 34 of 1957) to,-

- (i) bring digital e-stamping within the ambit of duly stamped;
- (ii) give legal support for electronic signatures; and
- (iii) enable payment stamp duty by electronic means.

Hence, the Bill.

### **FINANCIAL MEMORANDUM**

There is no extra expenditure involved in the proposed legislative measure.

**KRISHNA BYREGOWDA**  
Minister for Revenue

**M.K. VISHALAKSHI**  
Secretary  
Karnataka Legislative Assembly

**ANNEXURE**  
**EXTRACT FROM THE KARNATAKA STAMP ACT, 1957**  
**(KARNATAKA ACT 34 OF 1957)**

**XXX                    XXX                    XXX**

**2. Definitions.-** (1) In this Act, unless the context otherwise requires,—

**XXX                    XXX                    XXX**

(e) Duly stamped as applied to an instrument means that the instrument bears impressed stamp of not less than the proper amount and that such stamp has been impressed in accordance with law for the time being in force in the territories of the State of Karnataka.

(f) “executed”, and “execution”, used with reference to instruments, mean “signed” and “signature”;

(g) Government security means a Government security as defined in the Public Debt Act, 1944 (Central Act XVIII of 1944);

(h) Impressed stamp means;

(i) impression made with franking machine;

(ii) a certificate or endorsement made and attested as may be prescribed by the Deputy Commissioner or the authorised officer or the proper officer, as the case may be in the territories of the State of Karnataka.

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**10. Duties how to be paid.- XXX**

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**XXX**

(3) Subject to the rules made under clause (b) of sub-section (1), the Chief Controlling Revenue Authority or any other officer empowered by the State Government in this behalf may authorise any person, body or organisation, including Post Offices and Banks, to use machine for making impression of stamps or implement Computerised Stamp duty administration system or Electronic Stamping or Dematerialisation of stamping; for indicating the payment of stamp duty on any Instrument or plain paper, as the case may be

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